

**BEFORE THE NATIONAL GREENS TRIBUNAL
EASTERN ZONE BENCH
03RD FLOOR, NEW TOWN, KOLKATA**

Original Application No 133/2023/EZ

Serajul Islam and Anr.

..... Applicant(s)

Versus

The State of West Bengal and Others

..... Respondent(s)

INDEX

Sl No	Particulars	Annexure	Page Number
1	Affidavit in Opposition on behalf of Added Respondent No. 18 and 19 to the Original Application		1 - 10
2	Copies of all the orders passed in the proceedings till date	A	11 - 30
3	Registration issued by local Gram Panchayat	B	31
4	Title deeds of the answering Respondents (R-18 & 19)	C	32 - 55

Filed by

Arg hadip Das

(Arghadip Das)
Advocate

Ph: 9051213945

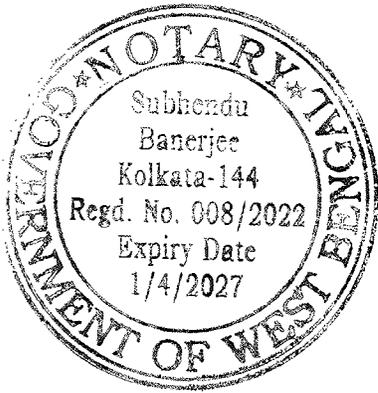
SL. No. 11/25

1

Suresh Hansda

Filed by
Arghadip Das
Advocate

**BEFORE THE NATIONAL GREENS TRIBUNAL
EASTERN ZONE BENCH
03RD FLOOR, NEW TOWN, KOLKATA**



Original Application No 133/2023/EZ

Serajul Islam and Anr. Applicant(s)

Versus

The State of West Bengal and Others

..... Respondent(s)

Affidavit in Opposition on behalf of Added Respondent No 18 and 19 to the Original Application.

I, Suresh Hansda, son of John Hansda having address at Nalhati – II, Birbhum, West Bengal – 731 243 Police Station Nalhati, District Birbhum, by faith – Santhal, by Occupation – Business, do hereby solemnly affirm and state as follows:

1. That I am the Respondent No 19 in the instant Original Application No 133 of 2023/EZ (herein after referred as OA/133 of 2023/EZ) and I have been duly authorized by Respondent No 18 to affirm this affidavit and as such I know the facts and circumstances of the case and I am competent to affirm this affirm.

06 FEB 2025

Subhendu Banerjee

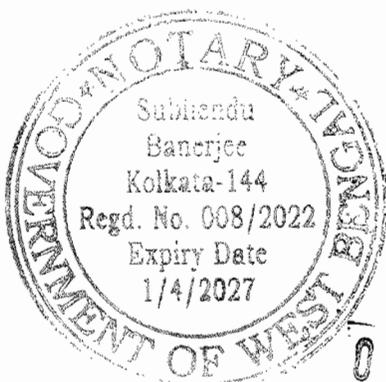
Filed by
Argyadip Das
 Advocate

2. Respondent No 18 and 19 had been impleaded by the Applicant by way of filing an application being IA - 49/2024/EZ wherein specific prayer had been made as under:

“Under the aforesaid circumstances Your Applicants most humbly pray that Your Lordships may be graciously pleased to allow to this instant application impleading the Proposed Respondents in the array of Respondents in the Original Application No 133 of 2023/EZ (Serajul Islam and Anr - Versus -The State of West Bengal and Others) and/or pass such other order or orders as Your Lordships may deem fit and proper”

This application had been allowed by this Hon'ble Tribunal vide order dated 31.07.2024. It is pertinent to mention that the application had been filed by the Applicant after about six hearings in the matter and upon exchange of affidavits by all the parties. Copies of all the orders downloaded from the official website of this Hon'ble Tribunal is annexed and marked collectively as **Annexure "A"** to this affidavit.

3. That the said application (IA - 49/2024/EZ) had been served upon these answering Respondents and these Respondents entered appearance in the proceedings for the first time on 17.09.2024 and time had been granted to file Counter-Affidavit by the added Respondents 18 and 19 (answering Respondents



03 FEB 2025

Sanyal H. D.
Filed by
Arghadip Das
Advocate.

herein). On subsequent dates 06.12.2024 and 09.12.2024 reports had been called for by this Hon'ble Tribunal basis the affidavit filed by the Applicant dated 07.12.2024. Answering Respondents 18 and 19 craves leave to refer and rely upon all the affidavits at the time of hearing of the application.

4. That in the interim application (IA – 49/2024/EZ) certain specific allegations have been made against Respondent No 18 and 19 and these allegations are completely unfounded and figment of imagination and the answering Respondents (Respondent No 18 and 19) deny the allegation completely.
5. It is denied that inspite of Hon'ble Tribunal's restraint order and the notice on the signboard forbidding any activity on 02.06.2024, answering Respondents (Respondent No 18 and 19) entered the plots with trucks loaded with waste materials and debris and using several crushers dumped the waste on the said Plots filling the entire atmosphere with dust.
6. It is pertinent to mention that in the Original Application as well as in the impleadment application (IA – 49/2024/EZ), allegations have been made in respect of plot numbers 707. 708, 712, 713, 714, 716, 670 and 677 and Mouza – Madna, JL No – 11 under



06 FEB 2025

Sanyal

Filed by

Anjali Das
Advocate

Nalhati Police Station, Birbhum. The stone crushing unit of the answering Respondents (Respondent No 18 and 19) is situated at Plot No 710 for this necessary registration had been issued by local Gram Panchayat. The copy of the said registration issued in the name of "Hansda Stone Works" valid from 24.08.2022 is annexed and marked as **Annexure "B"** to this affidavit

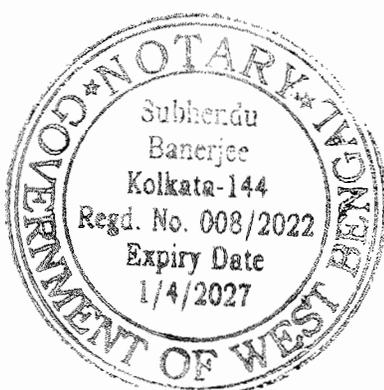
7. Answering Respondents (Respondent No 18 and 19) further state that through two registered deeds as under they purchased agricultural lands in the year 2020 in the Plot No 711:

a) Deed No 030500904 for the year 2020 registered in the office of Additional Registrar of Assurance - Nalhati registered on 28.01.2020

b) Deed No 030500858 for the year 2020 registered in the office of Additional Registrar of Assurance - Nalhati registered on 28.01.2020

Photocopies of the deeds are annexed and marked as **Annexure "C"** to this affidavit.

8. It is further stated that the "Current Status Report" dated 07.12.2024 signed by 06 officials appended to the affidavit of Respondent No 5 (District Magistrate Birbhum) dated 07.12.2024 also does not mention any activities either in Plot No 710 and 711



06 FEB 2025

06 FEB 2025

Suryendu

Filed by
 Arghadip Das
 Advocate

which are owned by the answering Respondent (Respondent No 18 and 19). It rather mentions that the committee during repeated visits to the alleged site at Plot Nos 707, 712, 713, 714, 715 and 688 in Mouza Madna, JL No 11 under Police Station- Nalhati, did not find extraction of stones thereat. Committee reported that some extraction took place long time ago Plot Nos 707, 712, 713 and 714 and few months back in Plot Nos 688 and partly on Plot No 715. Such report also is not certain as would appear from the tenor of the order. The report further states there has been no evidence of involvement of Private Respondents, inter-alia including, Respondent No 18 and 19. Committee Report further stated that the Police Complaint registered as FIR No 239 of 2024 at Nalhati Police Station under Section 379 IPC (Theft) against "unknown persons" have not made any headway.

9. It is further submitted that close scrutiny of the Original Application and the affidavits by the parties would clearly establish that there are several litigations pending between the Applicant and the Private Respondents No 13 to 17. The dispute pertains to property dispute civil in nature. Therefore with ulterior motive this Application has been filed and with malafide intention the present answering Respondents have been arrayed and

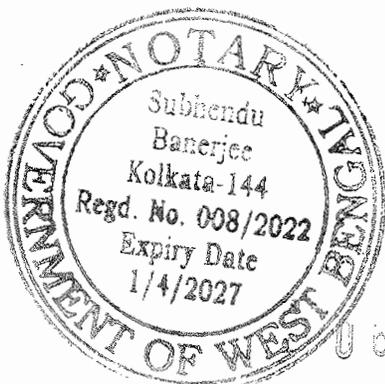


06 FEB 2025

Subhendu
 Filed by
 Arghadip Das
 Advocate

impleaded as a Party Respondent on subsequent date on the basis of wild and unsubstantiated allegations.

10. It is specifically denied by the answering Respondents herein (Respondent No 18 and 19) that either on 02.06.2024 at 5.00 AM as alleged or on any other dates and/or times, these Respondents ever entered the plots mentioned in the Original Application and dumped debris as alleged causing environmental pollution. It is denied that these Respondents and their associates are continuing to dump waste materials and debris in the said Plots using crushers without any permits as alleged.
11. That the allegations made in Paragraph No 4 of the impleadment application (IA - 49/2024/EZ) that Police Complaints have been filed against answering Respondents is completely false and false to the knowledge of the Applicants.
12. That in reference to the allegations made in Paragraph No 5 of the impleadment application (IA - 49/2024/EZ), these answering Respondents state that they are not carrying any illegal activities without permission as alleged.
13. That in reference to the allegations made in Paragraph No 10 of the impleadment application (IA - 49/2024/EZ), these answering Respondents deny and dispute all the allegations made therein. It



U 6 FEB 2025

*Suman Banerjee*Filed by
Suman Banerjee
Advocate

is specifically denied by the answering Respondents herein (Respondent No 18 and 19) that either on 02.06.2024 at 5.00 AM as alleged or on any other dates and/or times, these Respondents ever entered the plots mentioned in the Original Application and dumped debris as alleged causing environmental pollution. It is denied that these Respondents and their associates are continuing to dump waste materials and debris in the said Plots using crushers without any permits as alleged. These allegations have been made with the sole intention of impleading these Respondents (18 &19) to this instant proceedings.

14. That in reference to the allegations made in Paragraph No 11 and 12 of the impleadment application (IA - 49/2024/EZ), these answering Respondents deny and dispute all the allegations made therein. Infact the status report filed by Respondent No - 5 completely belies the allegations made in these paragraphs. The alleged Written Complaints annexed with the impleadment application (IA - 49/2024/EZ) have been filed after this Original Application had been filed with the sole intention to drag these Respondents in this proceeding. These complaints are clearly afterthought and made only for the purpose of this proceedings.

15. That in reference to the allegations made in Paragraph No 14 of the impleadment application (IA - 49/2024/EZ), these answering



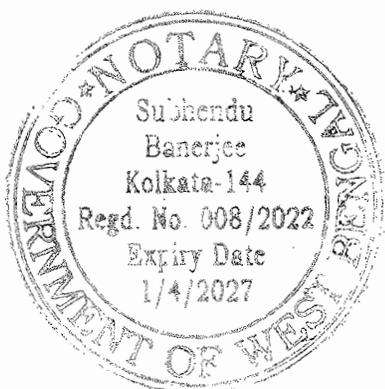
06 FEB 2025

Sambhu

Filed by
Arg Chaitip Das
Advocate

Respondents deny and dispute all the allegations made therein. Respondent John Hansda did not admit using any Crusher without permit in the meeting on 26.06.2024 as alleged. These are completely false statement by the Applicants and these untrue statements have been made under oath by the Applicants with ulterior motive.

16. That the allegations made in Paragraph No 15 of the impleadment application (IA - 49/2024/EZ) are completely denied by these Respondents (Respondent No 18 & 19). The allegations that these Respondents threatened the applicants are figment of imagination and these allegations are clearly defamatory.
17. That the allegations made in Paragraph No 16 of the impleadment application (IA-49/2024/EZ) are completely denied by these Respondents (Respondent No 18 & 19). It is categorically submitted no activity of the answering Respondents (Respondent No 18 & 19) are illegal and/or without permission from the competent authority. The Applicants are put to strict proof thereof to substantiate these allegations.
18. That in the Original Application 133 of 2023/EZ, the Applicants have claimed that the Applicant No 2 is the "legal and recorded owner of the abovementioned plots by registered deeds". In view of



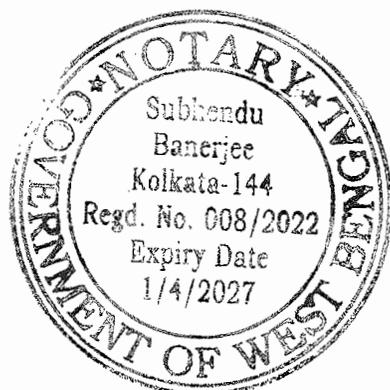
06 FEB 2025

*Somy Datta*Filed by
Arghadip Das
Advocate

such categorical submissions, if the title of the Applicant No 2 is beyond doubt, and if any illegal activities have happened in the Plots mentioned in several and various paragraphs of the Original Application, necessary steps also should be taken against the Applicant No 2.

19. Answering Respondents unequivocally denies all the allegation levelled in the Original Application as well as in the impleadment application (IA-49/2024/EZ) that they are involved in illegal quarrying which are false and false to the knowledge of the Applicants. The allegations are not dealt separately and all the allegations are to be taken to have been denied and disputed. The Applicants are put to strict proof to substantiate the allegations against the answering Respondents.

20. That the answering Respondents (Respondent No 18 &19) craves leave to refer and refer and rely upon the affidavits containing consecutive reports filed by Respondent No 5 and the affidavits by the competent authorities in the instant proceedings. The application impleading the answering Respondents are harrasive, malafide and vexatious and are liable to be dismissed.



06 FEB 2025

21. That the statements made in Paragraph Nos. 1 to 19 are true to my knowledge and rest are my respectful submission before this Hon'ble Tribunal.

Suresh Kumar

DEPONENT

Prepared in my office

Arghadip Das

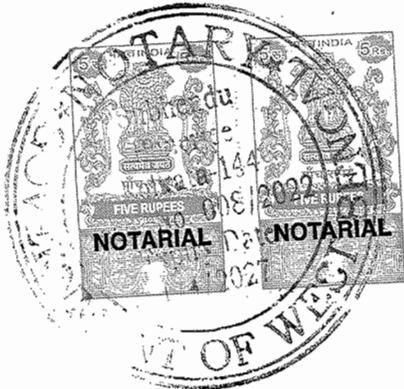
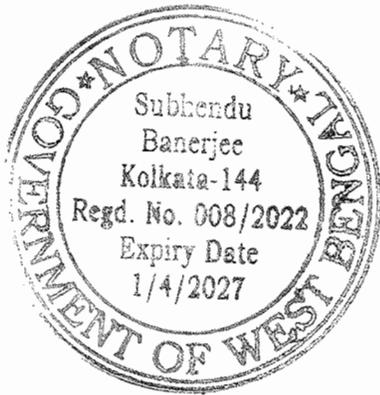
Advocate

Identified by me

Arghadip Das

Advocate

F/2913/2190/2021



Solemnly Affirmed and Declared before me u/s 139 CPC and u/s 333BNSS 2023

Subhendu Banerjee

Notary
Govt. of West Bengal

06.02.2025

SUBHENDU BANERJEE
Notary, Govt. of W.B.
Regd. No. 008/2022
Advocate High Court, Calcutta

(11)

Annexure - (A)

Item No.02

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.133/2023/EZ

Serajul Islam & Anr.

Applicant(s)

Versus

The State of West Bengal & Ors.

Respondent(s)

Date of hearing: 04.10.2023

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : Ms. Nasreen Islam, Advocate

ORDER

1. Heard Ms. Nasreen Islam, learned Counsel appearing on behalf of the Applicants.
2. The allegations in the present Original Application are that Respondent Nos.13 to 17 are actively involved in illegal stone quarrying activities over plot Nos.707, 708, 712, 713, 714, 715, 716, 670, 677 in Khatian Nos.88, 1070, 1074, 1076, 1205, 1316, 322, 346, 807, 813, 814, 815, 1206, 1214, 12346, J.L. No.11, Mouza-Madna, P.S. - Nalhati, Dist. - Birbhum.
3. It is alleged that heavy explosives are being used for fragmentation of big rocks and the air in the entire area is filled with dust, smoke and heavy metals. It is further alleged that the big boulders generated from such quarrying activities are being transferred to the stone crushing units operating in different areas of the district and about 20 truckloads of big boulders are being carried towards the crusher mills.
4. It is stated that the Applicant has also lodged complaint with the Superintendent of Police, Sub Division Police Officer, Officer-in-



Charge, Birbhum, West Bengal and the West Bengal Pollution Control Board, Bidhannagar, Kolkata on 11.04.2023 through speed post but no action has been taken till date.

5. It is also alleged that following criminal proceedings have been initiated in District Court: -

- i) Misc. Case No. 2248 of 2022;
- ii) Misc. Case No. 95 of 2023;
- iii) Misc. Case No. 2037 of 2023;
- iv) Misc. Case No. 2038 of 2023;
- v) Misc. Case No. 437 of 2023;
- vi) Misc. Case No. 454 of 2023; and
- vii) Misc. Case No. 2070 of 2023

6. Applications for injunction have also been stated to have been filed in the Court of the Learned Civil Judge, Senior Division, Second Court, Rampurhat being T.S. No.94 of 2023 and T.S. No.144 of 2023 but no action has been taken till date.

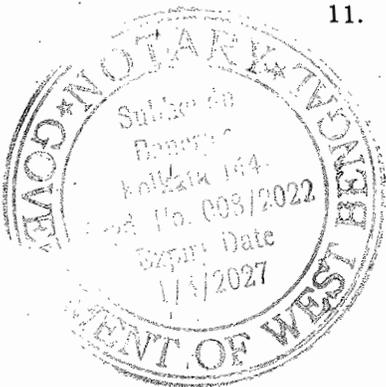
7. Photographs have been filed with the Original Application in support of the allegations made.

8. In our opinion, matter requires consideration.

9. Issue notice to the Respondents, returnable within four weeks.

10. Mr. Sudip Kumar Dutta, learned Counsel who is appearing (in Virtual Mode), accepts notice on behalf of the Respondent Nos.1, 2, 3, 4, 5, 6, 7 and 11, State Respondents, Government of West Bengal.

11. Mr. Sibojyoti Chakraborty, learned Counsel who is appearing (in Virtual Mode), accepts notice on behalf of the Respondent Nos.8 and 9, West Bengal Pollution Control Board.



12. Mr. Apurba Ghosh, learned Counsel who is appearing (in Virtual Mode), accepts notice on behalf of the Respondent No.10, State Environment Impact Assessment Authority (SEIAA), West Bengal.
13. Respondent No.12, Ministry of Environment, Forests and Climate Change (MoEF&CC) is not a necessary party in this case since State Environment Impact Assessment Authority (SEIAA), West Bengal has already been impleaded in the array of Respondents. Therefore, we direct the Applicant to delete the Respondent No.12, Ministry of Environment, Forests and Climate Change (MoEF&CC) from the array of Respondents.
14. Issue notice to the Respondent Nos.13 to 17, returnable within four weeks.
15. All the Respondents shall file their counter-affidavits within four weeks.
16. Considering the allegations made out in the Original Application, we deem it appropriate to constitute a Committee comprising of the following Members:-
 - i) Senior Scientist, West Bengal Pollution Control Board;
 - ii) Senior Scientist, State Environment Impact Assessment Authority (SEIAA), West Bengal; and
 - iii) District Magistrate, Birbhum or his representative Officer not below the rank of Additional District Magistrate (A.D.M.)



The Committee shall visit the site and submit its Report with regard to the allegations made in the Original Application within three weeks.

The West Bengal State Pollution Control Board shall be the Nodal Body for all logistic purposes and shall file the Inspection Report on affidavit.

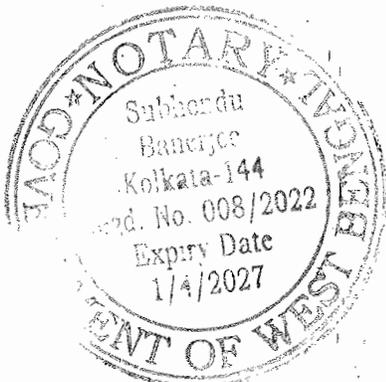
14

19. In case violations are found, the Committee shall recommend penalty as well as Environmental Compensation and also suggest remedial measures, if any.
20. Learned Counsel for the Applicant shall serve e-copy/soft copy of the Original Application along with all its annexures upon Mr. Sudip Kumar Dutta, Sibojyoti Chakraborty and Mr. Apurba Ghosh, learned Counsel for the Respondents within 24 hours.
21. **List on 23.11.2023.**

.....
B. Amit Sthalekar, JM

.....
Dr. Arun Kumar Verma, EM

October 04, 2023,
Original Application No.133/2023/EZ
SKB



15

2

Item No.04

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.133/2023/EZ

Serajul Islam & Anr.

Applicant(s)

Versus

The State of West Bengal & Ors.

Respondent(s)

Date of hearing: 23.11.2023

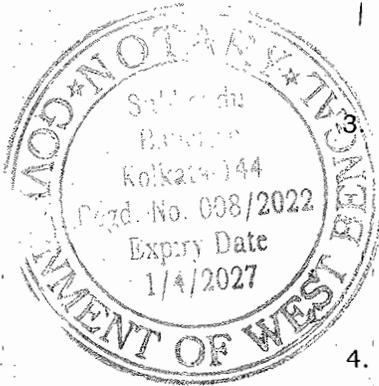
**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : Ms. Nasreen Islam, Advocate (in Virtual Mode)

For Respondent(s) : Mr. Sudip Kumar Dutta, Advocate for R-1 to 7 & 11 (in Virtual Mode),
Mr. Sibojyoti Chakraborty, Advocate for R-8 & 9 (in Virtual Mode),
Mr. Dipanjan Ghosh, Advocate for R-10,
Mr. Mostafijur Rahaman, Advocate for R-13,14 & 15,
Mr. Supratick Syamal, Advocate a/w
Mr. Alokesh Dalai, Advocate and
Ms. Samosreedebi Dutta, Advocate for R-16 & 17

ORDER

1. Ms. Nasreen Islam, learned Counsel is present (in Virtual Mode) on behalf of the Applicants.
2. Mr. Supratick Syamal, learned Counsel appearing on behalf of the Respondent Nos.16 and 17, Private Respondents states that he will e-file his Vakalatnama in the course of the day.
Mr. Mostafijur Rahaman, learned Counsel states that he has instruction to appear on behalf of the Respondent Nos.13 to 15, Private Respondents. He states that he will e-file his Vakalatnama in the course of the day.
4. Mr. Sibojyoti Chakraborty, learned Counsel appearing (in Virtual Mode) on behalf of the Respondent Nos.8 and 9, West Bengal Pollution Control Board, prays for and is granted two days time for



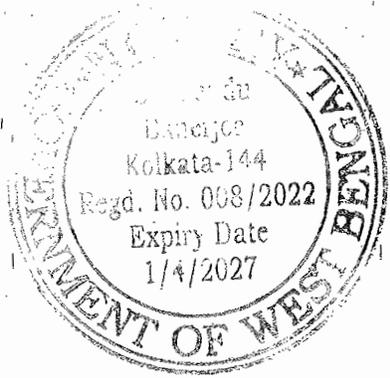
filing counter-affidavit bringing on record the Committee Inspection Report.

- 5. Mr. Sudip Kumar Dutta, learned Counsel appearing (in Virtual Mode) on behalf of the Respondent Nos.1 to 7 and 11, State Respondents, Government of West Bengal states that he has not been served with the copy of the Original Application. Ms. Nasreen Islam, learned Counsel shall serve with the Copy of the Original Application along with all its annexures to Mr. Sudip Kumar Dutta, within 24 hours. Mr. Dutta prays for and is granted three weeks time for filing his counter-affidavit.
- 6. Mr. Dipanjan Ghosh, learned Counsel who is present in Court on behalf of the Respondent No.10, State Level Environment Impact Assessment Authority (SEIAA), West Bengal, prays for and is granted three weeks time for filing counter-affidavit.
- 7. **List on 12.01.2024.**

.....
B. Amit Sthalekar, JM

.....
Dr. Arun Kumar Verma, EM

November 23, 2023,
Original Application No.133/2023/EZ
SKB



Item No.05

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.133/2023/EZ

Serajul Islam & Anr. Applicant(s)
Versus
The State of West Bengal & Ors. Respondent(s)

Date of hearing: 12.01.2024

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : Ms. Nasreen Islam, Advocate

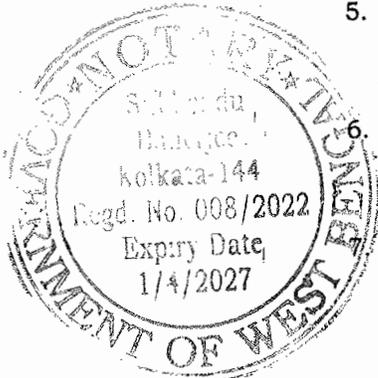
For Respondent(s): Mr. Sudip Kumar Dutta, Adv. for R-1-7 & 11, (in Virtual Mode)
Mr. Sibojyoti Chakraborty, Adv. for R- 8 & 9,
Mr. Dipanjan Ghosh, Adv. for R- 10, (in Virtual Mode)
Mr. Mostafijur Rahaman, Adv. for R- 13,14 & 15,
Mr. Supratick Syamal, Adv. a/w Mr. Alokesh Dalai, Adv.
and Ms. Samosreedebi Dutta, for R- 16 &17,

ORDER

1. Ms. Nasreen Islam, learned Counsel is present for the Applicant.
2. Mr. Affidavit dated 22.11.2023 has been filed by the Respondent No.16; Private Respondent; the same is taken on record.
3. Affidavit also dated 22.11.2023 has been filed on behalf of the Respondent No.17; Private Respondent; the same is taken on record.
4. Affidavit dated 11.01.2024 has been filed on behalf of the Applicant; the same is taken on record.
5. Learned Counsel for the Respondents state that copies of aforesaid affidavits have not been served upon them.

The Counsel shall ensure that copies of the affidavits are exchanged among themselves before the next date of listing.

Mr. Sibojyoti Chakraborty, learned Counsel files Vakalatnama on behalf of the Respondent Nos.8&9, West Bengal Pollution Control Board; the



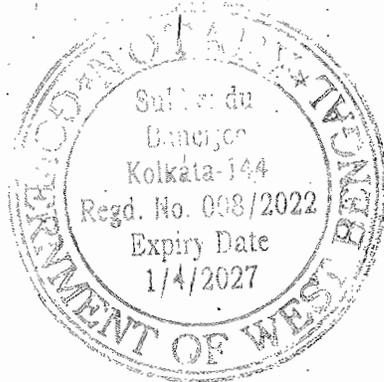
same is taken on record. Learned Counsel prays for and is granted three weeks time for filing counter-affidavit.

8. Mr. Sudip Kumar Dutta, learned Counsel appearing (in Virtual Mode), for State Respondents, Government of West Bengal, states that he has not received the copy of the Original Application or its annexures inspite of the order of 23.11.2023.
9. Ms. Nasreen Isalm, learned Counsel for the Applicant states that she had some personal difficulties as a result of which copy of the Original Application along with its annexures could not be served. Let the copy of the Original Application along with all its annexures be serve upon Mr. Sudip Kumar Dutta within 48 hours, who may file his counter-affidavit within three weeks thereafter.
10. **List on 16.02.2024.**

.....
B. Amit Sthalekar, JM

.....
Dr. Arun Kumar Verma, EM

January 12, 2024,
Original Application No.133/2023/EZ
AK



19

Item No.03

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.133/2023/EZ

Serajul Islam & Anr.

Applicant(s)

Versus

The State of West Bengal & Ors.

Respondent(s)

Date of hearing: 16.02.2024

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : Ms. Nasreen Islam, Advocate

For Respondent(s): Mr. Sudip Kuamr Dutta, Advocate for R-1 to 7 & 11
(in Virtual Mode),
Mr. Sibojyoti Chakraborty, Advocate for R-8&9
(in Virtual Mode),
Mr. Dipanjan Ghosh, Advocate for R-10 (in Virtual Mode),
Mr. Supratick Syamal, Advocate and
Ms. Samosreedebi Dutta, Advocate for R-16&17
(in Virtual Mode)

ORDER

1. Counter-affidavits have not been filed by Respondent Nos.13, 14 & 15.
2. Mr. Mostafijur Rahaman, learned Counsel for Respondent Nos.13, 14 & 15, is not present today even though the link was also sent to the learned Counsel.
3. Committee Report on affidavit dated 15.02.2024 has been by Respondent No.8, West Bengal Pollution Control Board; the same is taken on record.

In this affidavit, in paragraph-6 (e), there is categorically averment that there is evidence of illegal extraction beyond the plots cited in the Original Application and the District Administration may fix responsibility, ascertain the quantum of rock extracted illegally, and estimate the amount of revenue loss.



5. In paragraph-6 (f) of the affidavit, it is stated that while unlawful quarrying activities in the area have left the surroundings derelict to a significant extent, the dereliction caused by the quarrying activities can be mitigated to a significant extent but cannot be reversed through human intervention, as such necessary reclamation may be undertaken at the earliest.
6. In view of the averments in the affidavit of the Officer on Special Duty (OSD), West Bengal Pollution Control Board, we direct the Respondent No.2, Additional Chief Secretary, Department of Environment, Govt. of West Bengal and Respondent No.5, District Magistrate, Birbhum, to take immediate steps to prevent illegal mining and file affidavit.
7. Let the affidavit be filed by the next date of listing.
8. **List on 03.04.2024.**

.....
B. Amit Sthalekar, JM

.....
Dr. Arun Kumar Verma, EM

February 16, 2024,
Original Application No.133/2023/EZ
MN



21

Item No. 04

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.133/2023/EZ
(I.A. No. 30/2024/EZ)

Serajul Islam & Anr. Applicant(s)
Versus
The State of West Bengal & Ors. Respondent(s)

Date of hearing: 03.04.2024

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : Ms. Nasreen Islam, Advocate

For Respondent(s): Mr. Sudip Kumar Dutta, Advocate for R.1-7 and 11,
Mr. Sibojyoti Chakraborty, Advocate for R-8 and 9 (in Virtual Mode),
Mr. Dipanjan Ghosh, Advocate for R-10 (in Virtual Mode),
Mr. Mostafijur Rahaman, Advocate for R-13, 14 & 15,
Mr. Supratick Syamal, Advocate a/w
Mr. Alokesh Dalai, Advocate for R-16 & 17 (in Virtual Mode)

ORDER

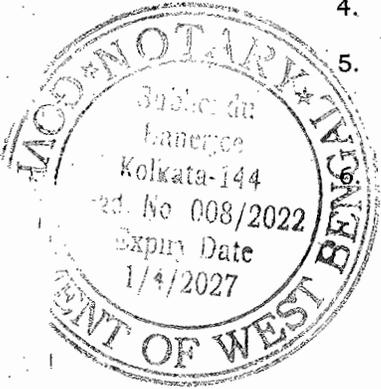
1. Affidavit dated 15.01.2024 has been filed by the Applicant; the same is taken on record.
2. Mr. Sudip Kumar Dutta, learned Counsel appearing on behalf of the Respondent Nos.2 and 5, prays for and is granted further three weeks time for filing counter-affidavit.
3. Mr. Supratick Syamal, learned Counsel appearing (in Virtual Mode) on behalf of the Respondent No.17, wants to file additional affidavit.
4. Let the said additional affidavit be filed within three weeks.
5. The Counsel for the parties shall exchange the copies of their affidavits among themselves at least one week before the next date fixed.

List on 20.05.2024.

.....
B. Amit Sthalekar, JM

.....
Dr. Arun Kumar Verma, EM

April 03, 2024,
Original Application No.133/2023/EZ
(I.A. No. 30/2024/EZ)
MN



22

6

Item No. 03

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(Through Video Conferencing)**

**Original Application No.133/2023/EZ
(I.A No.30/2024/EZ)**

Serajul Islam & Anr.

Applicant (s)

Versus

The State of West Bengal & Ors.

Respondent(s)

Date of Hearing: 20.05.2024

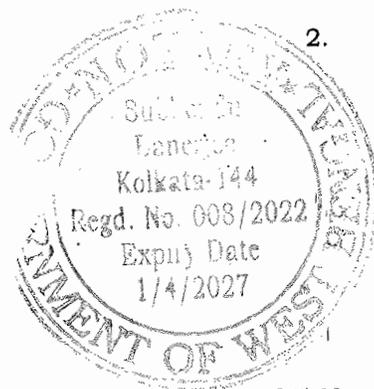
**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant (s): Ms. Nasreen Islam, Advocate

For Respondent(s): Mr. Sudip Kumar Dutta, Advocate for R-1-7 & 11,
Mr. Sibojyoti Chakraborty, Advocate for R-8 & 9,
Mr. Dipanjan Ghosh, Advocate for R-10,
Ms. Afreen Begum, Advocate for R-13, 14 & 15,
Mr. Supratick Syamal, Advocate and
Mr. Alokesh Dalai, Advocate for R-16 & 17

ORDER

1. Learned Counsel for the Respondent Nos. 13, 14 and 15 have filed the reply dated 18.05.2024 the same is taken on record. Copy of the same be provided to the opposite parties. The reply of State Respondent No.5 dated 17.05.2024 is taken on record. Reply of Respondent No.17 dated 16.05.2024 is also taken on record. Learned Counsel for the applicant sought a short time to file the rejoinder. Rejoinder may be filed within two weeks.
2. List it on **31st July, 2024** for completion of pleadings.



Sheo Kumar Singh, JM

Dr. Arun Kumar Verma, EM

20th May, 2024
O. A. No.133/2023/EZ
(I.A. No.30/2024/EZ)
K

23

Item No.07

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.133/2023/EZ
(I.A. No.30/2024/EZ & I.A. No.49/2024/EZ)

Serajul Islam & Anr. Applicant(s)
Versus
The State of West Bengal & Ors. Respondent(s)

Date of hearing: 31.07.2024

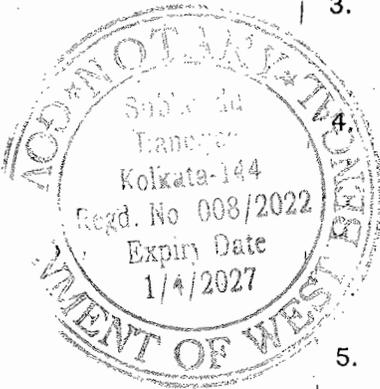
**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : Ms. Nasreen Islam, Adv.

For Respondent(s) : Mr. Sudip Kumar Dutta, Adv. for R-1 to 7 & 11 (in Virtual Mode),
Mr. Sibojyoti Chakraborty, Adv. for R-8 & 9,
Mr. Dipanjan Ghosh, Adv. for R-10,
Ms. Afreen Begum, Adv. for R-13 to 15 (in Virtual Mode),
Mr. Supratick Syamal, Adv. a/w
Mr. Alokesh Dalai, Adv. and
Mr. Sawant Chanda, Adv. for R-16 & 17

ORDER

1. Ms. Nasreen Islam, learned Counsel is present on behalf of the Applicants.
2. Rejoinder affidavit dated 11.07.2024 has been filed on behalf of the Applicants; the same is taken on record.
3. One more rejoinder affidavit also dated 11.07.2024 has been filed on behalf of the Applicants; the same is taken on record.
4. **I.A. No.49/2024/EZ** has been filed by the Applicants seeking impleadment of the proposed Respondents namely **John Hansda** son of late Charles Hansda and **Suresh Hansda** son of John Hansda in the array of Respondents as Respondent Nos.18 and 19.
5. The **I.A. No.49/2024/EZ** is allowed.
6. Let the impleadment be carried out in the course of the day.

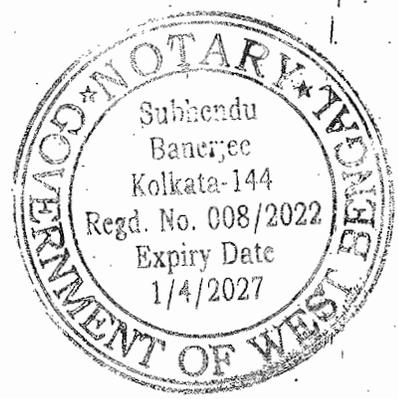


7. Issue notice to the newly added Respondent Nos.18 and 19, returnable within four weeks.
8. Mr. Sibojyoti Chakraborty and Mr. Sudip Kumar Dutta, learned Counsel state that they have not received the copy of the Original Application. Learned Counsel for the Applicants shall serve e-copy/soft copy of the Original Application along with all its annexures as well as copies of the two rejoinder affidavits upon Mr. Sibojyoti Chakraborty and Mr. Sudip Kumar Dutta in the course of the day.
9. **List on 17.09.2024.**

.....
B. Amit Sthalekar, JM

.....
Dr. Arun Kumar Verma, EM

July 31, 2024,
Original Application No.133/2023/EZ
(I.A. No.30/2024/EZ & I.A. No.49/2024/EZ)
SKB



25

Item No.07

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.133/2023/EZ
(I.A. No.30/2024/EZ)

Serajul Islam & Anr. Applicant(s)
Versus
The State of West Bengal & Ors. Respondent(s)

Date of hearing: 17.09.2024

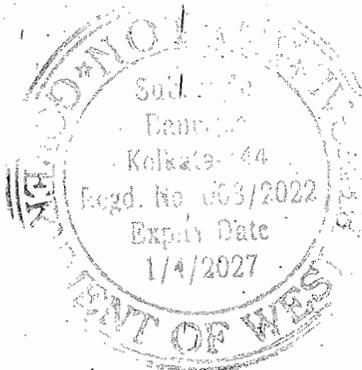
**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : Ms. Nasreen Islam, Adv.

For Respondent(s): Mr. Sudip Kumar Dutta, Adv. for State (in Virtual Mode),
Mr. Sibojyoti Chakraborty, Adv. for R-8 & 9,
Mr. Dipanjan Ghosh, Adv. for R-10 (in Virtual Mode),
Mr. Supratick Syamal, Adv. a/w
Mr. Alokesh Dalai, Adv. for R-16 & 17 (in Virtual Mode),
Mr. Sanjay Mukherjee, Adv. a/w
Mr. Argha Dip Das, Adv. for R-18 & 19

ORDER

1. Ms. Nasreen Islam, learned Counsel is present on behalf of the Applicants.
2. Mr. Sanjay Mukherjee, learned Counsel assisted by Mr. Argha Dip Das, learned Counsel files Vakalatnama on behalf of the Respondent Nos.18 and 19; the same is taken on record. When the case is next listed, the name of Mr. Sanjay Mukherjee along with Mr. Argha Dip Das shall be printed in the cause list as the Counsel for Respondent Nos.18 and 19. Learned Counsel prays for and is granted four weeks time for filing counter affidavit.
3. We find that the affidavit dated 17.05.2024 filed by the District Magistrate, Birbhum is absolutely silent with regard to the allegations made against the Respondent Nos.13 to 19. There is not a single whisper with regard to the allegations made against the



26

Respondent Nos.13 to 19. This amounts to withholding material facts from the Court.

4. Today is 17.09.2024. We are surprised as to why, once the Private Respondents were already brought on record, the District Magistrate, Birbhum could not file the current Status Report on affidavit.
5. **List on 06.12.2024.**

.....
B. Amit Sthalekar, JM

.....
Dr. Arun Kumar Verma, EM

September 17, 2024,
Original Application No.133/2023/EZ
(I.A. No.30/2024/EZ)
SKB



27

Item No.11

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.133/2023/EZ
(I.A. No.30/2024/EZ)

Serajul Islam & Anr.

Applicant(s)

Versus

State of West Bengal & Ors.

Respondent(s)

Date of hearing: 06.12.2024

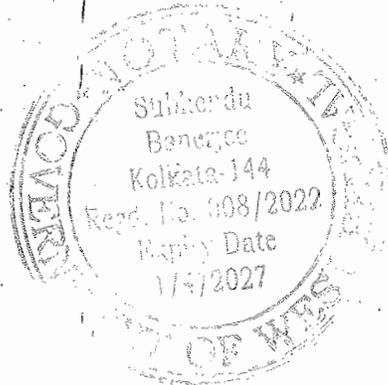
**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : Ms. Nasreen Islam, Advocate

For Respondent(s): Mr. Sudip Kumar Dutta, Advocate for R-1 to 7&11,
State Respondents (in Virtual Mode),
Mr. Sibojyoti Chakrabarti, Advocate for R-8 & 9,
Mr. Dipanjan Ghosh, Advocate for R-10,
Mr. Mostafijur Rahaman, Advocate for R-13 to 15,
Mr. Supratick Shyamal, Advocate a/w
Mr. Alokesh Dalai, Advocate and
Mr. Sawant Chandra, Advocate for R-16 & 17

ORDER

1. Ms. Nasreen Islam, learned Counsel is present for the Applicants.
2. Mr. Sudip Kumar Dutta, learned Counsel appearing (in Virtual Mode) on behalf of the State Respondents is again praying for four weeks time for filing counter-affidavit on behalf of the Respondent No.5, District Magistrate, District-Birbhum, West Bengal. On 17.09.2024, already time has been granted and more than two months have passed but till date the counter-affidavit has not been filed whereas the Counsel for the Applicant is insisting that even yesterday blasting has taken place.
3. Mr. Dutta, learned Counsel states that the counter-affidavit has been prepared and only swearing has to be done.
4. We, therefore, direct the case to come up on **09.12.2024**.



28

5. Let the counter-affidavit be positively filed by the District Magistrate, Birbhum by **09.12.2024**.
6. Mr. Dutta, learned Counsel shall ensure that the copy of the affidavit is e-filed and served upon all the Counsel appearing in the case.
7. **List on 09.12.2024.**

.....
B. Amit Sthalekar, JM

.....
Dr. Arun Kumar Verma, EM

December 06, 2024,
Original Application No.133/2023/EZ
(I.A. No.30/2024/EZ)
OM



29

10

Item No.08

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.133/2023/EZ
(I.A. No.30/2024/EZ)

Serajul Islam & Anr. Applicant(s)
Versus
State of West Bengal & Ors. Respondent(s)

Date of hearing: 09.12.2024

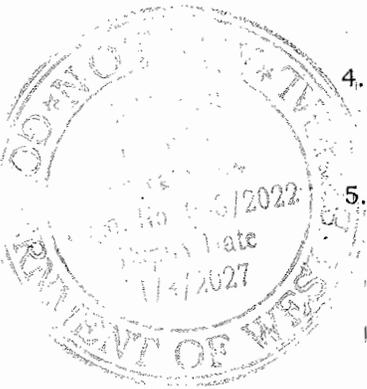
**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : Ms. Nasreen Islam, Advocate

For Respondent(s): Mr. Sudip Kumar Dutta, Advocate for R-1 to 7 & 11,
State Respondents,
Mr. Sibojyoti Chakrabarti, Advocate for R-8 & 9,
Mr. Dipanjan Ghosh, Advocate for R-10 (in Virtual Mode),
Mr. Mostafijur Rahaman, Advocate a/w
Afrin Begum, Advocate for R-13,14&15,
Mr. Supratick Shyamal, Advocate a/w
Mr. Alokesh Dalai, Advocate for R-16 & 17,
Mr. Argha Dip Das, Advocate for R-18 & 19 (in Virtual Mode)

ORDER

1. Ms. Nasreen Islam, learned Counsel is present for the Applicants.
2. Affidavit dated 07.12.2024 has been filed by the Respondent No.5, District Magistrate, Birbhum; the same is taken on record.
3. Affidavit dated 07.12.2024 has been filed by the Applicant; the same is taken on record.
4. Serious allegations have been made by the Applicant in the affidavit dated 07.12.2024.
5. We, direct the District Magistrate, District-Birbhum to file his affidavit giving para to para reply and be very clear in filing of his affidavit since in his affidavit of 07.12.2024 there is an admission that there was illegal mining on Plot No. 688 and part Plot No. 715. Question is how did this blasting and mining take place without the



30

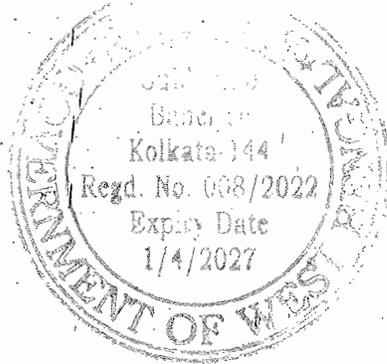
Sub-Divisional Officer (SDO) on duty being aware of it which only prima facie shows the complicity of the Sub-Divisional Officer (SDO).

6. We, direct the District Magistrate, District-Birbhum to also state in his affidavit what disciplinary or criminal action has been taken against the concerned Sub-Divisional Officer (SDO).
7. **List on 07.02.2025.**

.....
B. Amit Sthalekar, JM

.....
Dr. Arun Kumar Verma, EM

December 09, 2024,
Original Application No.133/2023/EZ
(I.A. No.30/2024/EZ)
OM



31

Annexure - (B)

FORM 11

[See rule 58(2)]

Name Of District : **BIRBHUM**

Name Of Block : **NALHATI-I**

Name Of Gram Panchayat : **BANIOR**

Trade Registration No:- **308**

Trade Registration Date:-**24-Aug-2022**

Trade Registration Certificate issue No:- **4**

Issue Date:-**24-Aug-2022**

Trade Registration Certificate issued for the period of: **2022-2023,2023-2024,2024-2025**

To **JOHON HANSDA**

(Name of Prop/partner/Director)

Full Address :

VILLAGE - LAKHNAMARA

PARA - LAKHNAMARA

POLICE STATION - NALHATI

POST OFFICE - HARIOKA

MOUZA - MADNA, 11

DAG - 710

PIN NO - 731243

Gram Sansad/ Part No. LAKHNAMARA

Description of Trade :STONE CRUSHER

Gram panchayat acknowledges a sum of **Rs. 1500** (Rupees One Thousand Five Hundred Only)

From **HANSDA STONE WORKS**

(Name of Trade)

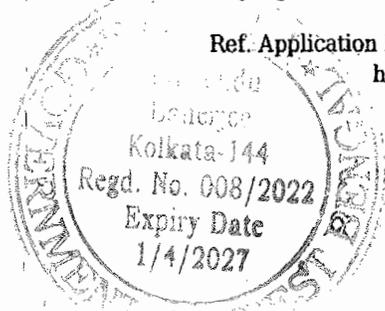
Grant of this certificate shall not absolve the applicant from the requirement of procuring all the statutory clearances to be obtained from the appropriate authority before actual commencement of the trade. If any violation/default is noted later is, the certificate shall be liable to be cancelled and the trade/business shall be closed down with immediate effect.

This Certificate Is Electronically Generated

N.B.: Gram Panchayat has every right to cancel or revoke or not allowing renewal of registration at any time

Ref. Application Docket No. NOCHHHH14367065N

<https://wbprd.gov.in/>





পশ্চিমবঙ্গ পশ্চিম বঙ্গাল WEST BENGAL

F 016171

28/1/2020
 12:05 P
 Q-163222

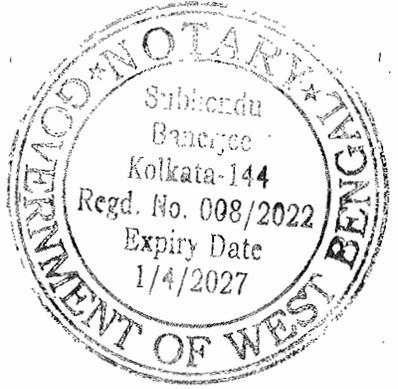
অনুলিপি প্রাপ্ত হইলে
 মামলার নং ১০০০/২০২০
 সংশ্লিষ্ট আবেদন দিখাইয়া
 মামলার আবেদন নং ১০০০/২০২০
 এর বিধান অনুযায়ী
 আবেদন প্রাপ্ত হইলে



৩০/১/২০
 ১২:০৫
 ১০০০/২০২০

28 JAN 2020

বিক্রয় কব্বালা দলিল



I-858

(Non- Judicial Stamp of Rs.5000/-)

Churu Hansda (TI)
By the pen of Ahamad Ali

XXXXXXXXXXXXX
XXXXXXXXXXXXX
Sd/-(illegible)
ADSR office
Mallarpur
28 JAN, 2020

DEED OF ABSOLUTE SALE

-2-

Churu Hansda (TI)
By the pen of Ahamad Ali

P.S. Nalhati * Mouza Madna

Area 47.5 decimal * Value Rs.5,57,688/-

Vendee:

Johan Hansda, Son of Late Charles Hansda, Aadhaar No.
7934-4672-4177, by Caste- Santhal, Occupation- land
and jama, resident of Lakhanamara, P.O. Harioka, Pin
No. 731243, P.S. and Additional District Sub-Registry
office Nalhati, Sub-Division Rampurhat, District
Birbhum, State West Bengal, Indian Citizen.

Vendor:

Churu Hansda, Son of late Ghumai Hansda, Aadhaar No.
8762-0708-0324, by caste- Santhal, Occupation- Land

33



Handwritten signature and text in Bengali, including the name 'S. S. S.' and other illegible characters.

নলহাটী থানায় ✪ মদনা মৌজায়

পরিমান ৪৭.৫ শতক ✪ মূল্য- ৫,৫৭,৬৮৮/-টাকা

গ্রহিতা:-

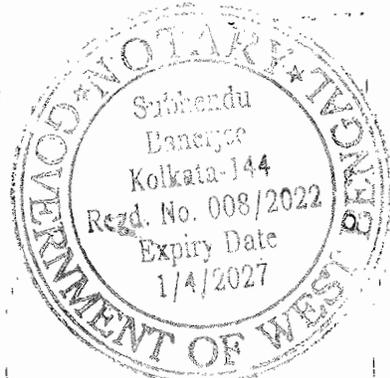
জোহন হাঁসদা পিতা মৃত চারলেস হাঁসদা, আধার নং- ৭৯৩৪-৪৬৭২-৪১৭৭,
জাতি- সাঁওতাল, পেশা- জোতজমা, সাকিম- লক্ষনামারা, পোষ্ট- হরিওকা, পিন নং-
৭৩১২৪৩, থানা ও অতিরিক্ত জেলা অবর নিবন্ধক কার্যালয়- নলহাটী, মহকুমা- রামপুরহাট,
জেলা- বীরভূম, রাজ্য পশ্চিমবঙ্গ, ভারতীয় নাগরিক।

দাতা:-

চুরু হাঁসদা পিতা মৃত ঘুমাই হাঁসদা, আধার নং- ৮৭৬২-০৭০৮-০৩২৪,
জাতি- সাঁওতাল, পেশা- জোতজমা, সাকিম- মোঠা, পোষ্ট- কোটাসুর, পিন নং- ৭৩১২১৩,
থানা- ময়ুরেশ্বর, অতিরিক্ত জেলা অবর নিবন্ধক কার্যালয়- মল্লারপুর, মহকুমা- রামপুরহাট,
জেলা- বীরভূম, রাজ্য পশ্চিমবঙ্গ, ভারতীয় নাগরিক।

কস্য রায়ত স্থিতিবান স্বত্বীয় বিক্রয় খোঁষ কবালা পত্র মিদং কার্য্যধগে:-

নিম্ন লিখিত তপশীল বর্ণিত সম্পত্তির মূল মালিক সাহেবরাম মারাণ্ডি তাঁহার মৃত্যান্তের পর
পিতার একমাত্র ওয়ারিশ সূত্রে এলবিনা মার্ভি মালিক হন, তাঁহার নিকট হইতে দলিল দাতা
আমি ২০১০ সালের ৭৮৯৩নং দলিল মূলে প্রাপ্ত হইয়া অত্র সম্পত্তিতে স্বত্ত্ববান ও
ভোগদখলকার আছি। এম্মনে আমি অন্যত্র নিজ সুবিধামত স্থানে সম্পত্তি খরিদ করিবার জন্য
অর্থের আবশ্যকে নিম্ন লিখিত তপশীল বর্ণিত সম্পত্তি বিক্রয় করিবার প্রস্তাব করিলে অত্র
সম্পত্তি আপনি খরিদ করিতে ইচ্ছা প্রকাশ করায় বর্তমান বাজার দর মোতাবেক তপশীল
বর্ণিত সম্পত্তির সর্বোচ্চ মূল্য- ৫,৫৭,৬৮৮/- টাকা স্থিরতরে, মূল্যের সমস্ত টাকা ব্যাঙ্ক
মারফৎ বুঝিয়া পাইয়া আপনার নাম বরাবর অত্র বিক্রয় করালা দলিল লিখিয়া দিয়া আমি
স্বীকার ও অঙ্গীকার করিতেছি যে অত্র বিক্রীত সম্পত্তিতে আমার যাহা কিছু স্বত্ব স্বামিত্ব লভ্য
ছিল তাহা অদ্য রদ ও রহিত হইয়া আপনার নাম বরাবর সম্পূর্ণরূপে অর্শিল ও বর্তাইল।



and jama, resident of Motha, P.O. Kotasur, Pin No. 731213, P.S. Mayureswar, Additional District Sub-Registry office- Mallarpur, Sub-Division Rampurhat, District Birbhum, State West Bengal, Indian Citizen.

This Deed of Absolute Sale of land having Royti stitiban right is executed to the effect flowing. The original owner of the property mentioned in the schedule below Sahebram Marandi after his death by way of inheritance from father as only heir Elbina Mardi became the owner. I the executant of this Deed upon receiving the property from him by virtue of Deed No. 7893 for the year 2010 have been the owner and possessor of the said property. Now I being in need of urgent need of cash money for purchasing property according to my convenient place having proposed to sell the property mentioned in the schedule below and you have been agreed to purchase the same and the present market price being fixed cash Rs.5,57,688/- being the highest price I upon receiving the entire amount of consideration through bank do execute this Deed of Sale in your favour and I admit and promise that whatever right, title, interest I have in the

Pr

B

39



Handwritten signature in Bengali script.

আমি নিঃস্বত্ব হইলাম, অদ্য হইতে আপনি আমার ন্যায় যাবতীয় স্বত্বে স্বত্ববান দখলে দখলিকার থাকিয়া জমিদারি সেরেস্তায় সাবেক নাম খরিজ দিয়া নিজ নাম জারী ও পত্তন করিয়া, সন সন রাজস্বাদী আদায় দিয়া নানা প্রকার হস্তান্তর করনের মালিকত্বে পুত্র পৌত্রাদি জনগনক্রমে চিরকাল পরম সুখে ভোগদখল করিতে থাকুন, তাহাতে আমি কি আমার ভাবী কোন ওয়ারিশানজনগণ কালেক্স্মিনে কোন প্রকার বাধা দিতে পারিবনা বা পারিবেনা, বাধা দিলে অত্র কবালা দলিল মুলে নাকচ ও অসিদ্ধ হইবে।

প্রকাশ থাকে যে, অত্র জায়গার উপর কোন ব্যাঙ্ক বা আর্থিক সংস্থার কাছে লোন বা ঋণ বন্ধক নাই ও উক্ত সম্পত্তি কোন সময় কোন আদালত কর্তৃক ক্রোক্রাবদ্ধ নাই বা কোন অংশে কোন এ্যাকুই জিসান বা রিকুইজিসান প্রসিডিং ভুক্ত নহে কিংবা কোন বেনামী সম্পত্তি নহে অত্র বিক্রীত সম্পত্তি অদ্যতক নির্দায় ও নির্দোষ অবস্থায় আছে, পশ্চাৎ প্রকাশে আইনত দণ্ডনীয় হইব অন্যথায় মূল্যের সমস্ত টাকা মায়ক্ষতিপূরণ সুদ সহ সমুদয় টাকা ফেরত দিতে বাধ্য থাকিব।

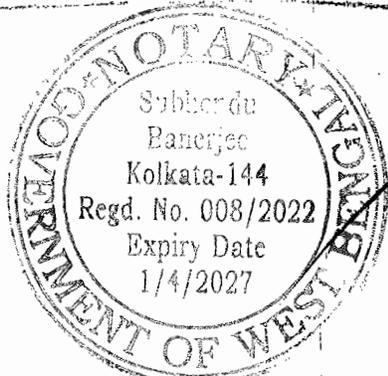
এতদ্বার্থে সুস্থ শরীরে সরল মনে স্বইচ্ছায় সজ্ঞানে কারো বিনা প্ররোচনায় অত্র বিক্রয় কবালা দলিল আপনার নাম বরাবর সাক্ষিগন সম্মুখে সম্পাদন করিলাম।

ইতি সন বাংলা ১৪২৬ সাল ১৩ই মাঘ, ইংরাজি তাং- ২৮/০১/২০২০ খৃঃ।

প্র তপশীল

জেলা - বীরভূম, মহকুমা - রামপুরহাট, থানা ও এ.ডি.এস.আর - নলহাটী,
মৌজা - মদনা, জে.এল.নং - ১১, এল.আর.খতিয়ান নং - ৫৩৩,
দাগ নং - ৭১১ সাত শত এগারো, রকম ধানী চহরম,

মোট পরিমাণ ২৮৩ শতক মধ্যে নিজাংশ ৯৫ শতক যাহার পূর্বে সুভাষিনী মারাণ্ডি, পশ্চিমে ও দক্ষিণে পরেশ দত্ত তন্মধ্যে অত্র দলিলে বিক্রীত সম্পত্তির পরিমাণ ৪৭.৫ সাড়ে সাতচল্লিশ শতক, অত্র সম্পত্তির চতুর্দিকে কৃষিজমি, ===== খাজনার যোগ্য।



property sold the same being voided and cancel devolve on and vest in you totally.

-2-

Churu Hansda (TI)
By the pen of Ahamad Ali

I became divested of the same. From this day you in the owner and possessor vested with my right by effecting mutation in your favour getting the old name struck of in the Sharesta of the Zaminder and by same revenue year to year go on enjoying and possessing the same in perfect happiness down to your sons, son, heirs in succession with power to effect all kinds of transfer. To that I or any of my future heirs shall not be entitled to put up any obstruction at any time if it is done it will be void and inadmissible by virtue of this Deed.

P.S
G

Be it known that no loan has been taken against this land from any Bank or Financial organization which is not been mortgaged, the said property has not been attached by any Court or it is not included in any acquisitioned or requisitioned proceeding or it is not a benami property it is in a state free from encumbrances and defects till this day and he is sold hereby it subsequently any such thing comes to light I

Handwritten notes in Bengali script, possibly a signature or address, located in the upper right corner.

জমিদার পশ্চিমবঙ্গ সরকার পক্ষে বীরভূম কালেকটর সিউড়ী, বীরভূম।
দলিলের শেষ পাতায় দাতা ও গ্রহিতার ছবি সহ দশ আঙ্গুলের টিপ ছাপ দেওয়া হইল যাহা
দলিলের একাংশ্য বলিয়া গণ্য হইবে।

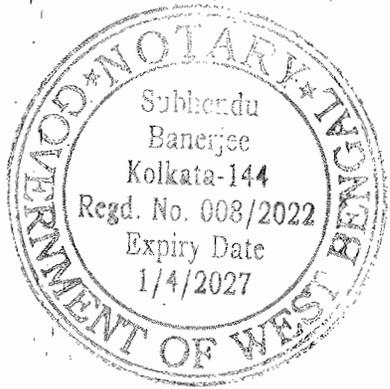
দলিল প্রস্তুত কারক ও টাইপ কারক
.....
আহাম্মদ আলি • দলিল লেখক
লাইসেন্স নং- ২৫ ★ এ.ডি.এস.আর.অফিস নলহাটী,
সাকিম+পোস্ট- নলহাটী ★ বীরভূম
মোবাইল নং- ৯৯৩৩৬১২৪৫৬

ইসাদী:-

Handwritten signature and text in Bengali script, likely a witness or official statement.

আব্দুল্লাহ আলী
স্বাক্ষর - নলহাটী

আব্দুল্লাহ আলী
স্বাক্ষর - নলহাটী



shall be punishable failing which I remain bound to repay entire amount of consideration with compensation and interest.

To this import I in sound health in good faith, out of my own accord, in full possession of senses without being induced by other, do execute this Deed of Sale in your favour in present of the witnesses. Finish. 13th March 1426 corresponding to 28.01.2020 A.D.

Schedule

District Birbhum, Sub-Division - Rampurhat, P.S. and ADSR office Nalhati, at Mouza- Madna, J.L. No. 11, L.R. Khatian No. 533, Dag No. 711 Seven hundred eleven, Nature Dhani Chahram

Total area 283 decimal in my own 95 share which is on the East Subhasini Marandi, On the West and South- Paresh Dutta out of that the property sold by this Deed 47.5 forty seven point five decimal, there are Agricultural land on all side of this property, rent is assessable.

-3-

Churu Hansda (TI)
By the pen of Ahamad Ali

Zaminder West Bengal Government on its behalf Learned
Collector, Suri, Birbhum.

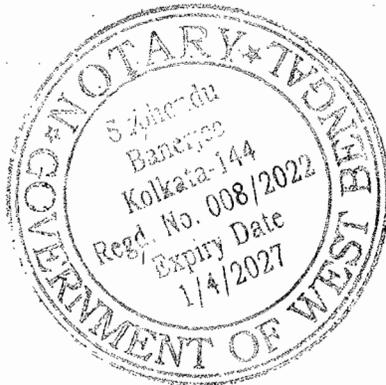
36



Handwritten signature in Bengali script, possibly reading 'শ্রী সুনীল' (Shri Sunil).



Johan Hamda



AT the last page of this Deed the photo and ten
finger prints of the vendor and vendee are given
which will be treated as a part of this Deed.

Deed drafted and typed by:

Sd/- Ahamad Ali,

Ahamad Ali, Deed Writer

Licence No. 25 * ADSR office Nalhati

Of Vill + P.O. Nalhari * Birbhum

Mobile No. 9933612456

Witness:

Read over this Deed to the
executants

Read by and witness: Ahamad Ali

Of Nalhati

Ashim Ghosh

Of Vill- Nalhati

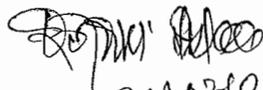
Kamashya Mondal

Of vill- Kotamur

Registered in Book No. I, volume No. 0305-2020, Page
from 17233 to 17233 being No. 030500858 for the year
2020.

Certified to be the English translation of a Deed of

Sale in Bengali.


26/02/25

37

भारत सरकार
Government of India

Churu Hasnda
Father : DHUMAI HANSDA

DOB : 20/11/1976
Male

8762 0708 0324



भारत सरकार
Government of India

Address (mailing)
KOTASUR, Katanur, Kolkata
Bishnupur, West Bengal
731211

8762 0708 0324



आधार - आम आदमी का अधिकार

NOTARY
Sabbir du
Banerjee
Kolkata-144
Regd. No. 008/2022
Expiry Date
1/4/2027
GOVERNMENT OF WEST BENGAL

38

भारतीय विशिष्ट पहचान प्राधिकरण
भारत सरकार
Unique Identification Authority of India
Government of India



E-Aadhaar Letter

ভালিকাভুক্তির নম্বর/Enrolment No.: 1058/19728/21698

Date: 04/08/2015

Johan Hansda (জোহান হাঁসদা)
NALHATI, Nalhati - II, Birbhum,
West Bengal - 731243

তথ্য

- আধার পরিচয়ের প্রমাণ, নাগরিকত্বের প্রমাণ নয়
- পরিচয়ের প্রমাণ অনলাইন অথেন্টিকেশন দ্বারা লাভ করুন
- এটা এক ইলেক্ট্রনিক প্রক্রিয়ায় তৈরী পত্র

আপনার আধার সংখ্যা/ Your Aadhaar No.:

7934 4672 4177



আধার-সাধারণ মানুষের অধিকার

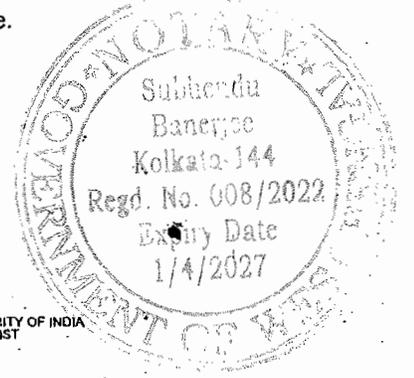
1947
1600 300 1947

naip@uidai.gov.in

www.uidai.gov.in

INFORMATION

- Aadhaar is a proof of identity, not of citizenship.
- To establish identity, authenticate online.
- This is electronically generated letter.



Signature Not Verified
Digitally signed by Unique
IDENTIFICATION AUTHORITY OF INDIA
Date: 2015.08.04 08:40:11 IST

- আধার সারা দেশে মান্য
- আধার আধারের জন্য আপনার একবারই ভালিকাভুক্তি করার আবশ্যিকতা আছে।
- অনুগ্রহ করে আপনার বর্তমান মোবাইল নম্বর এবং ই-মেইল ঠিকানা পরীক্ষা করুন। এতে ভবিষ্যতে আপনার বিভিন্ন সুবিধা পাওয়া সহজ হবে।
- Aadhaar is valid throughout the country.
- You need to enrol only once for Aadhaar.
- Please update your mobile number and e-mail address. This will help you to avail various services in future.

ভারত সরকার
GOVERNMENT OF INDIA

জোহান হাঁসদা
Johan Hansda
জন্মতারিখ/ DOB: 15/09/1961
পুরুষ / MALE

ভারত সরকার
GOVERNMENT OF INDIA

ভারত সরকার
GOVERNMENT OF INDIA

ঠিকানা:
নলহাটি, নলহাটি (এম),
বীরভূম,
পশ্চিমবঙ্গ - 731243

Address:
NALHATI, Nalhati - II, Birbhum,
West Bengal - 731243

7934 4672 4177

7934 4672 4177

আধার-সাধারণ মানুষের অধিকার

Aadhaar-Aam Admi ka Adhikar

Govt. of West Bengal
Directorate of Registration & Stamp Revenue
e-Challan

019200166738681
28/01/2020 12:44:40
280120006371611

Payment Mode Online Payment

Bank : Allahabad Bank

BRN Date: 28/01/2020 12:46:28

DEPOSITOR'S DETAILS

Id No. : 03050000163222/6/2020

[Query No./Query Year]

Name : johan hansda

Contact No. :

Mobile No. : +91 9932279513

E-mail :

Address : nalhati

Applicant Name : Mr A Ali

Office Name :

Office Address :

Status of Depositor : Buyer/Claimants

Purpose of payment / Remarks : Sale, Sale Document Payment No 6

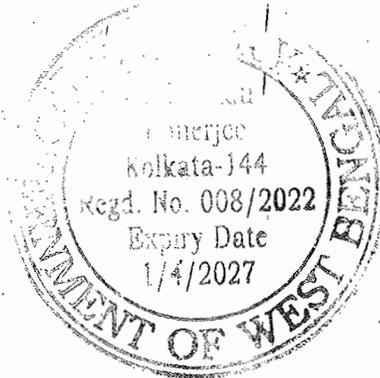
PAYMENT DETAILS

Sl. No.	Identification No.	Head of A/C Description	Head of A/C	Amount (₹)
1	03050000163222/6/2020	Property Registration- Stamp duty	0030-02-103-003-02	22884
2	03050000163222/6/2020	Property Registration- Registration Fees	0030-03-104-001-16	5577

Total

28461

In Words : Rupées Twenty Eight Thousand Four Hundred Sixty One only



40

Major Information of the Deed

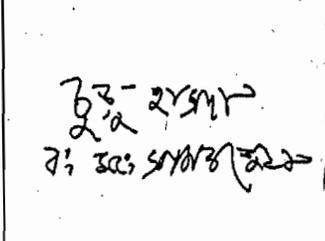
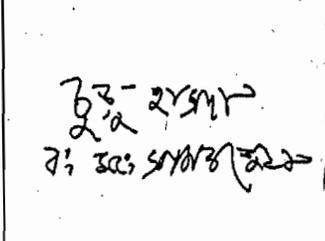
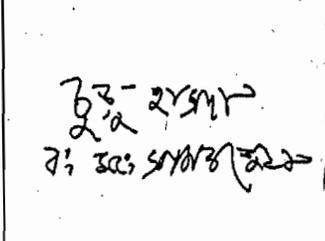
	I-0305-00858/2020	Date of Registration	28/01/2020
Year	0305-0000163222/2020	Office where deed is registered	
Date	28/01/2020 8:59:13 AM	A.D.S.R. NALHATI, District: Birbhum	
Applicant Name, Address Other Details	A Ali Ujirpur, Thana : Nalhati, District : Birbhum, WEST BENGAL, PIN - 731237, Mobile No. : 9932522091, Status :Deed Writer		
Transaction	Additional Transaction		
[0101] Sale, Sale Document			
Set Forth Value	Market Value		
Rs. 5,57,688/-	Rs. 5,57,688/-		
Stamp duty Paid (SD)	Registration Fee Paid		
Rs. 27,884/- (Article:23)	Rs. 5,577/- (Article:A(1))		
Remarks			

Land Details :

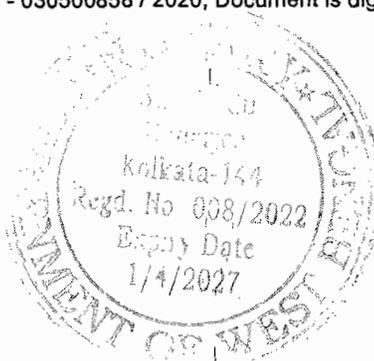
District: Birbhum, P.S:- Nalhati, Gram Panchayat: BANIQR, Mouza: Madna, JI No: 11, Pin Code : 731243

Sch No	Plot Number	Khatian Number	Land Proposed For	Use	Area of Land	Set Forth Value (In Rs)	Market Value (In Rs)	Other Details
L1	LR-711	LR-533	chaharam	chaharam	47.5 Dec	5,57,688/-	5,57,688/-	Last Reference Deed No :0305-I - 07893-2010
Grand Total :					47.5Dec	5,57,688 /-	5,57,688 /-	

Seller Details :

Sl No	Name/Address/Photo/Finger print and Signature												
1	<table border="1"> <thead> <tr> <th>Name</th> <th>Photo</th> <th>Finger Print</th> <th>Signature</th> </tr> </thead> <tbody> <tr> <td> Mr Churu Hansda (Presentant) Son of Late Ghumai Hansda Executed by: Self, Date of Execution: 28/01/2020 , Admitted by: Self, Date of Admission: 28/01/2020 ,Place : Office </td> <td></td> <td></td> <td></td> </tr> <tr> <td>28/01/2020</td> <td></td> <td>LTI 28/01/2020</td> <td>28/01/2020</td> </tr> </tbody> </table> <p>Motha, P.O:- Kotasur, P.S:- Mayureswar, District:-Birbhum, West Bengal, India, PIN - 731213 Sex: Male, By Caste: Schedule Tribe, Occupation: Cultivation, Citizen of: India, Aadhaar No: 87xxxxxxxx0324, Status :Individual, Executed by: Self, Date of Execution: 28/01/2020 , Admitted by: Self, Date of Admission: 28/01/2020 ,Place : Office</p>	Name	Photo	Finger Print	Signature	Mr Churu Hansda (Presentant) Son of Late Ghumai Hansda Executed by: Self, Date of Execution: 28/01/2020 , Admitted by: Self, Date of Admission: 28/01/2020 ,Place : Office				28/01/2020		LTI 28/01/2020	28/01/2020
Name	Photo	Finger Print	Signature										
Mr Churu Hansda (Presentant) Son of Late Ghumai Hansda Executed by: Self, Date of Execution: 28/01/2020 , Admitted by: Self, Date of Admission: 28/01/2020 ,Place : Office													
28/01/2020		LTI 28/01/2020	28/01/2020										

11/02/2020 Query No:-03050000163222 / 2020 Deed No :- 030500858 / 2020, Document is digitally signed.

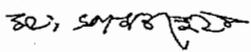


41

ess, Photo, Finger print and Signature

on Hansda
Late Charles Hansda Laknamara, P.O:- Laknamara, P.S:- Nalhati, District:-Birbhum, West Bengal, India,
731243 Sex: Male, By Caste: Schedule Tribe, Occupation: Cultivation, Citizen of: India, Aadhaar No:
.xxxxxxx4177, Status :Individual, Status : Not Executed

ntifier Details :

Name	Photo	Finger Print	Signature
Md Samsujjoha Son of Late Harman-Ali Sripur, P.O:- Kaytha, P.S:- Nalhati, District:-Birbhum, West Bengal, India, PIN - 731220			
	28/01/2020	28/01/2020	28/01/2020

Identifier Of Mr Churu Hansda

Transfer of property for L1		
Sl.No	From	To. with area (Name-Area)
1	Mr Churu Hansda	Mr Johan Hansda-47.5 Dec

Land Details as per Land Record

District: Birbhum, P.S:- Nalhati, Gram Panchayat: BANIOR, Mouza: Madna, JI No: 11, Pin Code : 731243

Sch No	Plot & Khatian Number	Details of Land	Owner name in English as selected by Applicant
L1	LR Plot No:- 711, LR Khatian No:- 533	Owner:সাহেব মারাও, Gurdian:ফ্যাপ মারাও, Address:লখনামারা, Classification:ধানীচহরম, Area:0.95000000 Acre,	Seller is not the recorded Owner as per Applicant.

11/02/2020 Query No:-03050000163222 / 2020 Deed No :l - 030500858 / 2020, Document is digitally signed.



42

Endorsement For Deed Number : I - 030500858 / 2020

Admissibility (Rule 43 W.B. Registration Rules, 1962)

Under rule 21 of West Bengal Registration Rule, 1962 duly stamped under schedule 1A, Article number : 23 Stamp Act 1899.

Admission (Under Section 52 & Rule 22A(3) & 46(1) W.B. Registration Rules, 1962)

Presented for registration at 12:10 hrs on 28-01-2020, at the Office of the A.D.S.R. NALHATI by Mr Churu Hansda Applicant.

Certificate of Market Value (WB RUVI rules of 2001)

Certified that the market value of this property which is the subject matter of the deed has been assessed at Rs 5,57,688/-

Admission of Execution (Under Section 58 W.B. Registration Rules, 1962)

Execution is admitted on 28/01/2020 by Mr Churu Hansda, Son of Late Ghumal Hansda, Motha, P.O: Kotasur, Thana: Mayureswar, , Birbhum, WEST BENGAL, India, PIN - 731213, by caste Schedule Tribe, by Profession Cultivation

Identified by Md Samsujjoha, , Son of Late Harman Ali, Sripur, P.O: Kaytha, Thana: Nalhati, , Birbhum, WEST BENGAL, India, PIN - 731220, by caste Muslim, by profession Others

Payment of Fees

Certified that required Registration Fees payable for this document is Rs 5,577/- (A(1) = Rs 5,577/-) and Registration Fees paid by Cash Rs 0/-, by online = Rs 5,577/-

Description of Online Payment using Government Receipt Portal System (GRIPS), Finance Department, Govt. of WB Online on 28/01/2020 12:46PM with Govt. Ref. No: 192019200166738681 on 28-01-2020, Amount Rs: 5,577/-, Bank: Allahabad Bank (ALLA0210031), Ref. No. 280120006371611 on 28-01-2020, Head of Account 0030-03-104-001-16

Payment of Stamp Duty

Certified that required Stamp Duty payable for this document is Rs. 27,884/- and Stamp Duty paid by Stamp Rs 5,000/-, by online = Rs 22,884/-

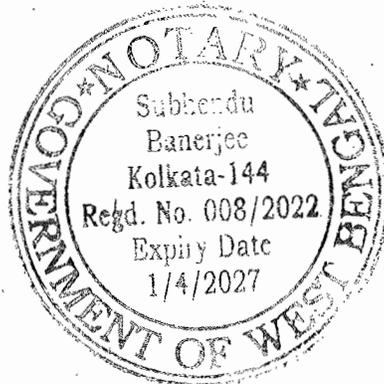
Description of Stamp

1. Stamp: Type: Impressed, Serial no 14750, Amount: Rs.5,000/-, Date of Purchase: 28/01/2020, Vendor name: MD JAMALUDDIN

2. Stamp: Type: Court Fees, Amount: Rs.10/-

Description of Online Payment using Government Receipt Portal System (GRIPS), Finance Department, Govt. of WB Online on 28/01/2020 12:46PM with Govt. Ref. No: 192019200166738681 on 28-01-2020, Amount Rs: 22,884/-, Bank: Allahabad Bank (ALLA0210031), Ref. No. 280120006371611 on 28-01-2020, Head of Account 0030-02-103-003-02

Satyabrata Chakraborty
ADDITIONAL DISTRICT SUB-REGISTRAR
OFFICE OF THE A.D.S.R. NALHATI
Birbhum, West Bengal



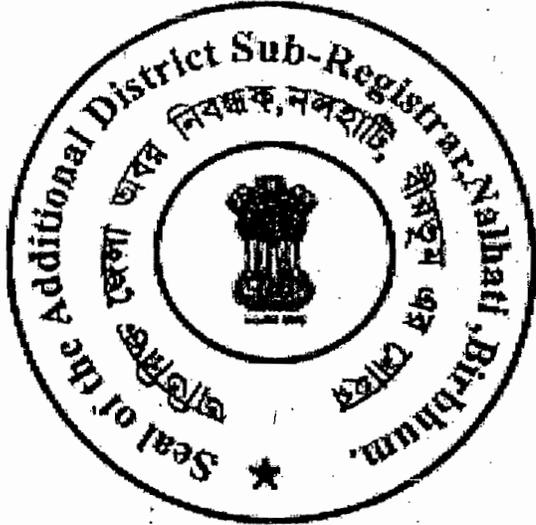
93

Registration under section 60 and Rule 69.

Book - I

Deed No. 0305-2020, Page from 17233 to 17244

Deed No. 030500858 for the year 2020.



Digitally signed by SATYABRATA
 CHAKRABORTY
 Date: 2020.02.11 15:24:22 +00:00
 Reason: Digital Signing of Deed.

(Satyabrata Chakraborty) 2020/02/11 03:24:22 PM
 ADDITIONAL DISTRICT SUB-REGISTRAR
 OFFICE OF THE A.D.S.R. NALHATI
 West Bengal.

(This document is digitally signed.)

11/02/2020 Query No:-03050000163222 / 2020 Deed No :I - 030500858 / 2020, Document is digitally signed.



44(A)

I-904

(Non- Judicial Stamp of Rs.5000/-)

Churu Hansda (TI)
By the pen of Ahamad Ali

XXXXXXXXXXXXX
XXXXXXXXXXXXX
Sd/-(illegible)
ADSR office
Mallarpur
28 JAN, 2020

DEED OF ABSOLUTE SALE

-2-

Churu Hansda (TI)
By the pen of Ahamad Ali

P.S. Nalhati * Mouza Madna

Area 47.5 decimal * Value Rs.5,57,688/-

Vendee:

Sona Hembram, W/o Johan Hansda, Aadhaar No. 2474-3007-8183, by Caste- Santhal, Occupation- Household work, resident of Lakhanamara, P.O. Harioka, Pin No. 731243, P.S. and Additional District Sub-Registry office Nalhati, Sub-Division Rampurhat, District Birbhum, State West Bengal, Indian Citizen.

Vendor:

Churu Hansda, Son of late Ghumai Hansda, Aadhaar No. 8762-0708-0324, by caste- Santhal, Occupation- Land

P
B

45



Handwritten signature and text in Bengali, including the name 'Subhendu Banerjee' and a date '1/4/2027'.

নলহাটী থানায় ✪ মদনা মৌজায়

পরিমান ৪৭.৫ শতক ✪ মূল্য- ৫,৫৭,৬৮৮/-টাকা

গ্রহিত্রী :-

সোনা হেম্বরম স্বামী জোহন হাঁসদা, আধার নং- ২৪৭৪-৩০০৭-৯১৮৩,
জাতি- সাঁওতাল, পেয়া- গৃহকর্ম, সাকিম- লক্ষনামারা, পোষ্ট- হরিওকা, পিন নং- ৭৩১২৪৩,
থানা ও অতিরিক্ত জেলা অধিবনিক কার্যালয়- নলহাটী, মহকুমা- রামপুরহাট, জেলা-
বীরভূম, রাজ্য পশ্চিমবঙ্গ, ভারতীয় নাগরিক।

দাতা :-

চুরু হাঁসদা পিতা মৃত ঘুমাই হাঁসদা, আধার নং- ৮৭৬২-০৭০৮-০৩২৪,
জাতি- সাঁওতাল, পেয়া- জোতজমা, সাকিম- মোঠা, পোষ্ট- কোটাসুর, পিন নং- ৭৩১২১৩,
থানা- ময়ূরেশ্বর, অতিরিক্ত জেলা অধিবনিক কার্যালয়- মল্লারপুর, মহকুমা- রামপুরহাট,
জেলা- বীরভূম, রাজ্য পশ্চিমবঙ্গ, ভারতীয় নাগরিক।

কস্য রায়ত স্থিতিবান স্বতীয় বিক্রয় খোষ কবালা পত্র মিদং কার্য্যধরণে:-

নিম্ন লিখিত তপশীল বর্ণিত সম্পত্তির মূল মালিক সাহেবরাম মারাণ্ডি তাঁহার মৃত্যান্তের পর
পিতার একমাত্র ওয়ারিশ সূত্রে এলবিনা মার্ভি মালিক হন, তাঁহার নিকট হইতে দলিল দাতা
আমি ২০১০ সালের ৭৮৯৩নং দলিল মূলে প্রাপ্ত হইয়া অত্র সম্পত্তিতে স্বত্ত্ববান ও
ভোগদখলকার আছি। এক্ষণে আমি অন্যত্র নিজ সুবিধামত স্থানে সম্পত্তি খরিদ করিবার জন্য
অর্থের আবশ্য্যকে নিম্ন লিখিত তপশীল বর্ণিত সম্পত্তি বিক্রয় করিবার প্রস্তাব করিলে অত্র
সম্পত্তি আপনি খরিদ করিতে ইচ্ছা প্রকাশ করায় বর্তমান বাজার দর মোতাবেক তপশীল
বর্ণিত সম্পত্তির সর্বোচ্চ মূল্য- ৫,৫৭,৬৮৮/- টাকা স্থিরতরে, মূল্যের সমস্ত টাকা ব্যাঙ্ক
মারফৎ বুঝিয়া পাইয়া আপনার নাম বরাবর অত্র বিক্রয় কবালা দলিল লিখিয়া দিয়া আমি
স্বীকার ও অঙ্গীকার করিতেছি যে অত্র বিক্রীত সম্পত্তিতে আমার যাহা কিছু স্বত্ব স্বামিত্ব লভ্য
ছিল তাহা অদ্য রদ ও রহিত হইয়া আপনার নাম বরাবর সম্পূর্ণরূপে অর্শিল ও বর্তাইল।



and jama, resident of Motha, P.O. Kotasur, Pin No. 731213, P.S. Mayureswar, Additional District Sub-Registry office- Mallarpur, Sub-Division Rampurhat, District Birbhum, State West Bengal, Indian Citizen.

This Deed of Absolute Sale of land having Royti stitiban right is executed to the effect flowing. The original owner of the property mentioned in the schedule below Sahebram Marandi after his death by way of inheritance from father as only heir Elbina Mardi became the owner. I the executant of this Deed upon receiving the property from him by virtue of Deed No. 7893 for the year 2010 have been the owner and possessor of the said property. Now I being in need of urgent need of cash money for purchasing property according to my convenient place having proposed to sell the property mentioned in the schedule below and you have been agreed to purchase the same and the present market price being fixed cash Rs.5,57,688/- being the highest price I upon receiving the entire amount of consideration through bank do execute this Deed of Sale in your favour and I admit and promise that whatever right, title, interest I have in the

Pr
B

৫৬

স্বাক্ষর

আমি নিঃস্বত্ব হইলাম, অদ্য হইতে আপনি আমার ন্যায় যাবতীয় স্বত্বে স্বত্ববান দখলে দখলিকার থাকিয়া জমিদারি সেরেস্তায় সাবেক নাম খারিজ দিয়া নিজ নাম জারী ও পত্তন করিয়া, সন সন রাজস্বাদী আদায় দিয়া নানা প্রকার হস্তান্তর করনের মালিকত্বে পুত্র পৌত্রাদি জনগনক্রমে চিরকাল পরম সুখে ভোগদখল করিতে থাকুন, তাহাতে আমি কি আমার ভাবী কোন ওয়ারিশানজনগণ কালেক্স্মিনে কোন প্রকার বাধা দিতে পারিবনা বা পারিবেনা, বাধা দিলে অত্র কবালা দলিল মুলে নাকচ ও অসিদ্ধ হইবে।

প্রকাশ থাকে যে, অত্র জায়গার উপর কোন ব্যাঙ্ক বা আর্থিক সংস্থার কাছে লোন বা ঋণ বন্ধক নাই ও উক্ত সম্পত্তি কোন সময় কোন আদালত কর্তৃক ক্রোক্রাবন্ধ নাই বা কোন অংশে কোন এ্যাকুই জিসান বা রিকুইজিসান প্রসিডিং ভুক্ত নহে কিংবা কোন বেনামী সম্পত্তি নহে অত্র বিক্রীত সম্পত্তি অদ্যতক নির্দায় ও নির্দোষ অবস্থায় আছে, পশ্চাৎ প্রকাশে আইনত দণ্ডনীয় হইব অন্যথায় মূল্যের সমস্ত টাকা মায়ক্ষতিপূরণ সুদ সহ সমুদয় টাকা ফেরত দিতে বাধ্য থাকিব।

এতদ্বার্থে সুস্থ শরীরে সরল মনে স্বইচ্ছায় সজ্ঞানে কারো বিনা প্ররোচনায় অত্র বিক্রয় কবালা দলিল আপনার নাম বরাবর সাক্ষিগন সম্মুখে সম্পাদন করিলাম।

ইতি সন বাংলা ১৪২৬ সাল, ১৩ই মাঘ, ইংরাজি তাং- ২৮/০১/২০২০ খৃঃ।

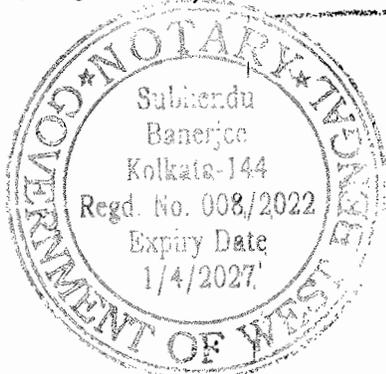
প্র তপশীল

জেলা - বীরভূম, মহকুমা - রামপুরহাট, থানা ও এ.ডি.এস.আর - নলহাটা,

মৌজা - মদনা, জে.এল.নং - ১১, এল.আর.খতিয়ান নং - ৫৩৩,

দাগ নং - ৭১১ সাত শত এগারো, রকম ধানী চহরম,

মোট পরিমাণ ২৮৩ শতক মধ্যে নিজাংশ ৯৫ শতক যাহার পূর্বে সুভাষিনী মারাণ্ডি, পশ্চিমে ও দক্ষিণে পরেশ দত্ত তন্মধ্যে অত্র দলিলে বিক্রীত সম্পত্তির পরিমাণ ৪৭.৫ সাড়ে সাতচল্লিশ শতক, অত্র সম্পত্তির চতুর্দিকে কৃষিজমি, ===== খাজনার যোগ্য।



property sold the same being voided and cancel devolve on and vest in you totally.

-2-

Churu Hansda (TI)
By the pen of Ahamad Ali

I became divested of the same. From this day you in the owner and possessor vested with my right by effecting mutation in your favour getting the old name struck off in the Sharesta of the Zaminder and by same revenue year to year go on enjoying and possessing the same in perfect happiness down to your sons, son, heirs in succession with power to effect all kinds of transfer. To that I or any of my future heirs shall not be entitled to put up any obstruction at any time if it is done it will be void and inadmissible by virtue of this Deed.

Be it known that no loan has been taken against this land from any Bank or Financial organization which is not been mortgaged, the said property has not been attached by any Court or it is not included in any acquisitioned or requisitioned proceeding or it is not a benami property it is in a state free from encumbrances and defects till this day and he is sold hereby it subsequently any such thing comes to light I

P.B.
G

(৭৭)



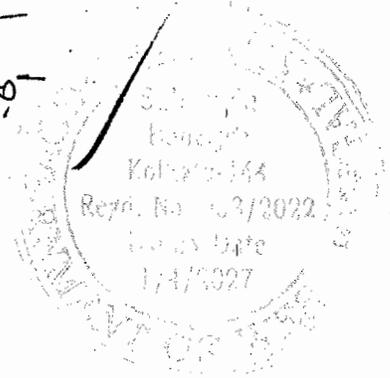
Handwritten signature or notes in Bengali script, partially obscured by the ink smudge.

জমিদার পশ্চিমবঙ্গ সরকার পক্ষে বীরভূম কালেকটর সিউড়ী, বীরভূম।
দলিলের শেষ পাতায় দাতা ও গ্রহিত্রীর ছবি সহ দশ আঙ্গুলের টিপ ছাপ দেওয়া হইল যাহা
দলিলের একাংশ্য বলিয়া গণ্য হইবে।

দলিল প্রস্তুত কারক ও টাইপ কারক
.....
আহাম্মদ আলি • দলিল লেখক
লাইসেন্স নং- ২৫ ★ এ.ডি.এস.আর.অফিস নলহাটী,
সাকিম+পোষ্ট- নলহাটী ★ বীরভূম
মোবাইল নং- ৯৯৩৩৬১২৪৫৬

ইসাদী:-

দাতা/৬ - আহাম্মদ আলি দলিল লেখক
গ্রহিত্রী/৬ - সত্যজিৎ কুমার
স্বাক্ষরিত
স্বাক্ষরিত
স্বাক্ষরিত
স্বাক্ষরিত



shall be punishable failing which I remain bound to repay entire amount of consideration with compensation and interest.

To this import I in sound health in good faith, out of my own accord, in full possession of senses without being induced by other, do execute this Deed of Sale in your favour in present of the witnesses. Finish. 13th March 1426 corresponding to 28.01.2020 A.D.

Schedule

District Birbhum, Sub-Division - Rampurhat, P.S. and ADSR office Nalhati, at Mouza- Madna, J.L. No. 11, L.R. Khatian No. 533, Dag No. 711 Seven hundred eleven, Nature Dhani Chahram

Total area 283 decimal in my own 95 share which is on the East Subhasini Marandi, On the West and South- Paresh Dutta out of that the property sold by this Deed 47.5 forty seven point five decimal, there are Agricultural land on all side of this property, rent is assessable.

-3-

Churu Hansda (TI)
By the pen of Ahamad Ali

Zaminder West Bengal Government on its behalf Learned
Collector, Suri, Birbhum.

PK
G

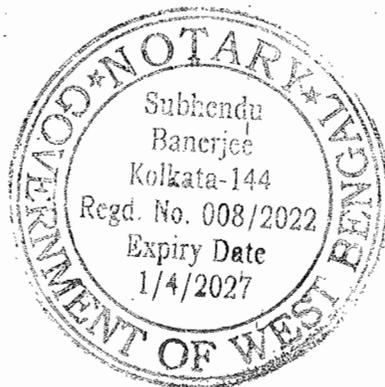
48



Subhendu Banerjee
S: Banerjee Banerjee



Sona Hembram



AT the last page of this Deed the photo and ten finger prints of the vendor and vendee are given which will be treated as a part of this Deed.

Deed drafted and typed by:

Sd/- Ahamad Ali,

Ahamad Ali, Deed Writer

Licence No. 25 * ADSR office Nalhati

Of Vill + P.O. Nalhari * Birbhum

Mobile No. 9933612456

Witness:

Read over this Deed to the
executants

Read by and witness: Ahamad Ali

Of Nalhati

Ashim Ghosh

Of Vill- Nalhati

Kamashya Mondal

Of vill- Kotamur

Registered in Book No. I, volume No. 0305-2020, Page
from 16328 to 16340 being No. 030500904 for the year
2020.

Certified to be the English translation of a Deed of
Sale in Bengali.

R. Islam
26/08/25
R. Islam
Senior Interpreting Officer (C)
O.S. High Court, Calcutta

PS
B

भारत सरकार
Government of India

Churu Hasnda
Father : DHUMAI HANSDA

DOB 12/02/1979
Male

8762 0708 0324



आधार - आम आदमी का अधिकार

भारत सरकार
Government of India

Address: maitha
KOTASUR, Kotasur, Kotasur
Birbhum, West Bengal,
731213

8762 0708 0324

1800 300 1817

www.kotaur.gov.in

Subhendu
Banerjee
Kolkata-144
Regd. No. 008/2022
Expiry Date
1/4/2027

GOVERNMENT OF WEST BENGAL
NOTARY PUBLIC

50


ভারত সরকার
Government of India

নাম: সোনা হেমব্রাম
SONA HEMBRAM
 জন্ম তারিখ/DOB: 18/03/1966
 গণ্ড: FEMALE





2474 3007 9183

আসনের আওতা, আসনের পরিচয়


UAI
Unique Identification Authority of India

Address:
 C/O John Hansda, BLOCK ROAD
 KATHALTALA MORE, WARD NO
 10, B.D.OFFICE, Nalhati M,
 Birbhum,
 West Bengal - 731243

ডিস্ট্রিক্ট:
 কথালতা মোর, ব্লক রোড
 নালহাটি (বি.এম), বীরভূম,
 পশ্চিম বঙ্গ - 731243

2474 3007 9183

Subhendu
 Banerjee
 Kolkata-144
 Regd No. 008/2022
 Expiry Date
 1/4/2027

GOVERNMENT OF WEST BENGAL

(51)

Govt. of West Bengal
Directorate of Registration & Stamp Revenue
e-Challan

192019200167009201 Payment Mode Online Payment
N Date: 28/01/2020 16:46:34 Bank : HDFC-Bank
JRN : 1009766991 BRN Date: 28/01/2020 16:48:03

DEPOSITOR'S DETAILS

Id No. : 03050000163271/3/2020
[Query No./Query Year]

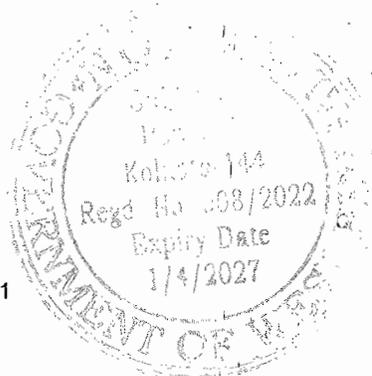
Name : ss
Contact No. : Mobile No. : +91 8167463499
E-mail :
Address : nal
Applicant Name : Mr A Ali
Office Name :
Office Address :
Status of Depositor : Buyer/Claimants
Purpose of payment / Remarks : Sale, Sale Document Payment No 3

PAYMENT DETAILS

Sl No	Identification No	Head of A/C Description	Head of A/C	Amount
1	03050000163271/3/2020	Property Registration- Stamp duty	0030-02-103-003-02	22884
2	03050000163271/3/2020	Property Registration Fees	0030-03-104-001-16	5577

Total 28481

In Words : Rupees Twenty Eight Thousand Four Hundred Sixty One only



52

Major Information of the Deed

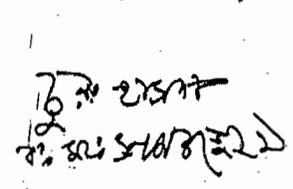
Deed No/Year	I-0305-00904/2020	Date of Registration	28/01/2020
Deed No/Year	0305-0000163271/2020	Office where deed is registered	
Query Date	28/01/2020 9:07:22 AM	A.D.S.R. NALHATI, District: Birbhum	
Applicant Name, Address & Other Details	A Ali Ujirpur,Thana : Nalhati, District : Birbhum, WEST BENGAL, PIN - 731237, Mobile No. : 9932522091, Status :Deed Writer		
Transaction	[0101] Sale, Sale Document		
Set Forth Value	Rs. 5,57,688/-	Market Value	Rs. 5,57,688/-
Stamp duty Paid (SD)	Rs. 27,884/- (Article:23)	Registration Fee Paid	Rs. 5,577/- (Article:A(1))
Remarks			

Land Details :

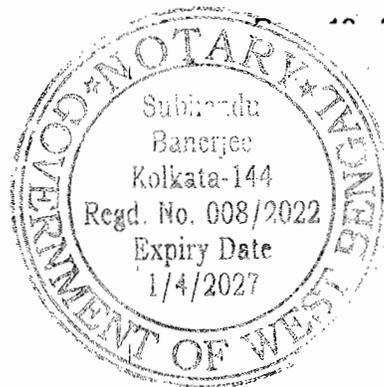
District: Birbhum, P.S:- Nalhati, Gram Panchayat: BANIOR, Mouza: Madna, JI No: 11, Pin Code : 731243

Sch No	Plot Number	Khatian Number	Land Proposed	Use ROR	Area of Land	Set Forth Value (In Rs.)	Market Value (In Rs.)	Other Detail
L1	LR-711	LR-533	chaharam	chaharam	47.5 Dec	5,57,688/-	5,57,688/-	Last Reference Deed No :0305-I - 07893-2010
Grand Total :					47.5Dec	5,57,688 /-	5,57,688 /-	

Seller Details :

Sl No	Name	Photo	Finger Print	Signature
1	Mr Churu Hansda (Presentant) Son of Late Ghumai Hansda Executed by: Self, Date of Execution: 28/01/2020 , Admitted by: Self, Date of Admission: 28/01/2020 ,Place : Office			
		28/01/2020	LTI 28/01/2020	28/01/2020
Motha, P.O:- Kotasur, P.S:- Mayureswar, District:-Birbhum, West Bengal, India, PIN - 731219 Sex: Male, By Caste: Schedule Tribe, Occupation: Cultivation, Citizen of: India, Aadhaar No: 87xxxxxxx0324, Status :Individual, Executed by: Self, Date of Execution: 28/01/2020 , Admitted by: Self, Date of Admission: 28/01/2020 ,Place : Office				

11/02/2020 Query No:-03050000163271 / 2020 Deed No :I - 030500904 / 2020, Document is digitally signed.



53

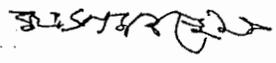
/s :

Name/Address/Photo/Finger print and Signature

Mrs Sona Hembram

Wife of Mr Johan Hansda Lakshnamara, P.O:- Lakshnamara, P.S:- Nalhati, District:-Birbhum, West Bengal, India, PIN - 731243 Sex: Female, By Caste: Schedule Tribe, Occupation: House wife, Citizen of: India, Aadhaar No: 24xxxxxxxx9183, Status :Individual, Status : Not Executed

Identifier Details :

Name	Photo	Finger Print	Signature
Md Samsujjoha Son of Late Harman Ali Sripur, P.O:- Kaytha, P.S:- Nalhati, District:-Birbhum, West Bengal, India, PIN - 731220			
	28/01/2020	28/01/2020	28/01/2020

Identifier Of Mr Churu Hansda

Transfer of property for L1

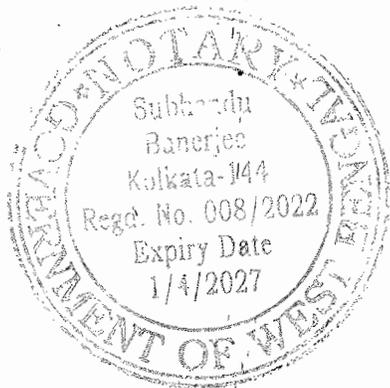
Sl.No	From	To. with area (Name-Area)
1	Mr Churu Hansda	Mrs Sona Hembram-47.5 Dec

Land Details as per Land Record

District: Birbhum, P.S:- Nalhati, Gram Panchayat: BANIOR, Mouza: Madna, JI No: 11, Pin Code : 731243

SR No.	Plot & Khatian Number	Description of Land	Owner name in English as collected by Applicant
L1	LR Plot No:- 711, LR Khatian No:- 533	Owner: সাহেব মারাণ্ডি, Gurdian: ক্ষ্যাপ মারাণ্ডি, Address: লখনামারা, Classification: ধানীচহরম, Area: 0.95000000 Acre,	Seller is not the recorded Owner as per Applicant.

11/02/2020 Query No:-03050000163271 / 2020 Deed No :I - 030500904 / 2020, Document is digitally signed.



020

Date of Admissibility (Rule 43 W.B. Registration Rules, 1962)

Admissible under rule 21 of West Bengal Registration Rule, 1962 duly stamped under schedule 1A, Article number : 23 Indian Stamp Act 1899.

Representation (Under Section 52 & Rule 27(A)(3) & (4) W.B. Registration Rules, 1962)

Presented for registration at 12:08 hrs on 28-01-2020, at the Office of the A.D.S.R. NALHATI by Mr Churu Hansda, Executant.

Certificate of Market Value (WB PUV Rules, of 2000)

Certified that the market value of this property which is the subject matter of the deed has been assessed at Rs 5,57,688/-

Admission of Execution (Under Section 58 W.B. Registration Rules, 1962)

Execution is admitted on 28/01/2020 by Mr Churu Hansda, Son of Late Ghumai Hansda, Motha, P.O: Kotasur, Thana: Mayureswar, , Birbhum, WEST BENGAL, India, PIN - 731219, by caste Schedule Tribe, by Profession Cultivation Identified by Md Samsujjoha , , , Son of Late Harman Ali, Sripur, P.O: Kaytha, Thana: Nalhati, , Birbhum, WEST BENGAL, India, PIN - 731220, by caste Muslim, by profession Others

Payment of Fees

Certified that required Registration Fees payable for this document is Rs 5,577/- (A(1) = Rs 5,577/-) and Registration Fees paid by Cash Rs 0/-, by online = Rs 5,577/-

Description of Online Payment using Government Receipt Portal System (GRIPS), Finance Department, Govt. of WB Online on 28/01/2020 4:48PM with Govt. Ref. No: 192019200167009201 on 28-01-2020, Amount Rs: 5,577/-, Bank: HDFC Bank (HDFC0000014), Ref. No. 1009766991 on 28-01-2020, Head of Account 0030-03-104-001-16

Payment of Stamp Duty

Certified that required Stamp Duty payable for this document is Rs. 27,884/- and Stamp Duty paid by Stamp Rs 5,000/-, by online = Rs 22,884/-

Description of Stamp

1. Stamp: Type: Impressed, Serial no 14749, Amount: Rs.5,000/-, Date of Purchase: 28/01/2020, Vendor name: MD JAMALUDDIN

2. Stamp: Type: Court Fees, Amount: Rs.10/-

Description of Online Payment using Government Receipt Portal System (GRIPS), Finance Department, Govt. of WB Online on 28/01/2020 4:48PM with Govt. Ref. No: 192019200167009201 on 28-01-2020, Amount Rs: 22,884/-, Bank: HDFC Bank (HDFC0000014), Ref. No. 1009766991 on 28-01-2020, Head of Account 0030-02-103-003-02

Satyabrata Chakraborty
ADDITIONAL DISTRICT SUB-REGISTRAR
OFFICE OF THE A.D.S.R. NALHATI
Birbhum, West Bengal



55

Registration under section 60 and Rule 69.

in Book - I

number 0305-2020, Page from 16328 to 16340

No 030500904 for the year 2020.



Digitally signed by SATYABRATA
 CHAKRABORTY
 Date: 2020.02.11 13:37:19 +00:00
 Reason: Digital Signing of Deed.

(Satyabrata Chakraborty) 2020/02/11 01:37:19 PM
 ADDITIONAL DISTRICT SUB-REGISTRAR
 OFFICE OF THE A.D.S.R. NALHATI
 West Bengal.

(This document is digitally signed.)

11/02/2020 Query No:-03050000163271 / 2020 Deed No :I - 030500904 / 2020, Document is digitally signed.

